

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

(IB)-360(PB)/2017

**IN THE MATTER OF:**

**M/s Faith Mercantile (P) Ltd.**

.... **APPLICANT / PETITIONER**

**Vs**

**M/s Tecpro Systems Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 19.09.2017**

**Coram:**

**CHIEF JUSTICE M. M. KUMAR  
Hon'ble President**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**For the APPLICANT / PETITIONER :-**

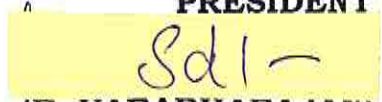
**For the RESPONDENT :-**

**ORDER**

The instant petition has been filed under Section 9 of the Insolvency & Bankruptcy Code, 2016 with a prayer to trigger the insolvency process in the matter of Tecpro Systems Limited. The respondents are already undergoing insolvency process by virtue of order dated 07.08.2017 in (IB)-358 (PB)/2017. In view thereof, the petitioner may file their claim before the Insolvency Professional/Interim Resolution Professional in accordance with law, if so advised. The same shall be considered by the Insolvency Professional as per the provisions of the Code or any other law.

Petition stands disposed of.

  
**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

  
**(R. VARADHARAJAN)  
MEMBER(JUDICIAL)**

19.09.2017  
V. Sethi